

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

Dated: Allahabad, this 9th day of November, 2000

Coram: Hon'ble Mr. Justice R.R.K. Trivedi, VC

Hon'ble Mr. S. Dayal, A.M.

Original Application No.1130 of 1993

Jagpat, son of Sri Ram Sajwan,
Resident of Railway Colony,
Chitrakoot Dham, Karwi,
District Banda.

(By Advocate Sri D.S. Srivastava) Applicant

Versus

1. Union of India, through Secretary,
Railways, Parauda House, New Delhi.
2. Railway Manager,
Central Railway,
Bombay.
3. Divisional Manager,
Central Railway,
Jhansi.
4. Assistant Engineer,
Central Railway,
Mahoba, District Hamirpur.
5. Permanent Way Inspector,
Central Railway, Chitrakoot Dham,
Karwi, District Banda.

. Respondents

(By Advocate Sri Prashant Mathur)

O R D E R (Open Court)

(Hon'ble Mr. Justice R.R.K. Trivedi, VC)

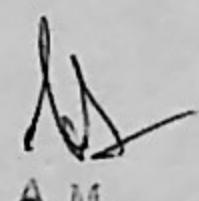
By this application, the applicant has prayed
for a direction to respondents to permit him to work as
Gateman at Gate No.496. He has also prayed that the

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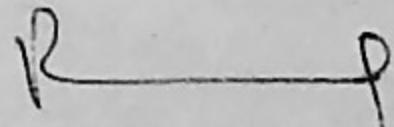
respondents be directed to pay him salaries since April, 1992. Sri P. Mathur, on the other hand, submitted that the applicant had been removed from service with effect from 16.10.97. In view of the order of removal, it is stated that the application has been rendered infructuous.

2. Sri D. S. Srivastava submitted that the order of removal has not been served on him. Sri P. Mathur submitted that the order of removal shall be served on Sri D. S. Srivastava within 48 hours.

3. In view of the aforesaid developments, this application has been rendered infructuous. The applicant may file appeal against the order of removal. The application is dismissed as infructuous. No order as to the costs. As the applicant is out of job since 1992, it is directed that if appeal is filed within two weeks, it should be considered and decided according to law by a reasoned order within three months.



A.M.



V.C.